

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3757
ANSWERED ON:04.09.2012
MISUSE OF FUNDAMENTAL RIGHTS
Chowdhury Shri Adhir Ranjan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether `freedom and right to religion` fundamental rights envisaged in the Constitution of India, is being misused by organisations thereby bringing a blot to the country;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): 'Police' and 'Public order' being State subjects under the Constitution of India the State Governments are primarily responsible for maintaining law and order including taking action against those misusing Constitutional provisions and violating the laws of the land. Organisations operating ostensibly as religious organisations and found indulging in unlawful activities are taken up under The Unlawful Activities (Prevention) Act, 1967.